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Title: Need to permit diversion of forest land to State Government PSUs in lieu of afforestation in twice the degraded land as applicable to Central PSUs.

SHRI NAGENDRA KUMAR PRADHAN (SAMBALPUR): The Central Government has allowed compensatory afforestation in twice the area of degraded forest lands for diversion of forest lands for non forest purposes for the project of Central Government Undertakings. However, this dispensation has not been allowed for the project of State Government undertakings. The OMC is facing difficulties in identifying vegetation-free non forest land for compensatory afforestation, which is affecting its mining operations. Central Government has not conceded to the request of the State Government to allow compensatory afforestation in twice the degraded forest land for State PSUs as allowed for Central PSUs.